

ফর্ম 'বি'		
প্রকাশ্য ঘোষণা		
[ইনসলভেন্সি অ্যান্ড ব্যান্ধরাপসি বোর্ড অফ ইন্ডিয়া (লিকুইডেশন প্রসেস) রেগুলেশনস, ২০১৬-এর রেগুলেশন ১২ অধীনে]		
রয়্যাল ইনফ্রাসফট প্রাইভেট লিমিটেড-এর স্বার্থধারকদের অবগতির জন্য		
ক্রম নং	বিবরণ	বিশদ তথ্য
১.	কর্পোরেট ঋণগ্রহীতার নাম	রয়্যাল ইনফ্রাসফট প্রাইভেট লিমিটেড
২.	কর্পোরেট ঋণগ্রহীতার প্রতিষ্ঠার তারিখ	০২.০৬.২০০৮
৩.	যে কর্তৃপক্ষের অধীনে এই কর্পোরেট ঋণগ্রহীতা প্রতিষ্ঠিত/ নিবন্ধীকৃত	রেজিস্ট্রার অফ কোম্পানিজ, কলকাতা
৪.	কর্পোরেট ঋণগ্রহীতার কর্পোরেট আইডেন্টিটি নম্বর/ লিমিটেড লায়ালিটি আইনডেন্টিফিকেশন নম্বর	U45400WB2008PTC151300
৫.	কর্পোরেট ঋণগ্রহীতার রেজিস্টার্ড অফিস এবং মুখ্য অফিস (যদি থাকে)-এর ঠিকানা	২০৭, মহর্ষি দেবেন্দ্র রোড, চতুর্থ তল, রুম নং ৬৪, কলকাতা, পশ্চিমবঙ্গ, ভারত-৭০০০০৭
৬.	ইনসলভেন্সি রেজলিউশন প্রসেস বন্ধের তারিখ	০৪.১১.২০২৪
৭.	কর্পোরেট ঋণগ্রহীতার লিকুইডেশন শুরু তারিখ	০৫.১১.২০২৪ (কিস্তি লিকুইডেটরের আদেশ প্রাপ্তির তারিখ: ২৬.১১.২০২৪)
৮.	লিকুইডেটর হিসেবে ক্রিয়ারত ইনসলভেন্সি প্রফেশনালের নাম এবং রেজিস্ট্রেশন নম্বর	শ্রীরাম মিত্তাল IBBI/PA-001/IP-P02276/2021-2022/13677
৯.	বোর্ডের কাছে নিবন্ধন অনুযায়ী লিকুইডেটরের ঠিকানা এবং ই-মেল আইডি	শ্রীরাম মিত্তাল অ্যান্ড কোং, রুম নং ৬১১, ৭ম তল, পি-৪১, প্রিন্সেপ স্ট্রিট, কলকাতা, পশ্চিমবঙ্গ, ৭০০০৭২ srirammittal.ey@gmail.com
১০.	লিকুইডেটরের সঙ্গে যোগাযোগের জন্য ব্যবহার্য ঠিকানা এবং ই-মেল আইডি	এএএ ইনসলভেন্সি প্রফেশনালস এলএলপি, ১৫বি, বালিগঞ্জ সার্কুলার রোড, মৌসুমী অ্যাপার্টমেন্টস, গ্রাউন্ড ফ্লোর, কলকাতা-৭০০০১৯, rispl.liqui@gmail.com
১১.	দাবি পেশের শেষ তারিখ	২৬.১২.২০২৪
এতদ্বারা এই নোটিস জারি করা হচ্ছে যে, ন্যাশনাল কোম্পানি ল ট্রাইবুনালের কলকাতা বেঞ্চ ০৫.১১.২০২৪ তারিখে রয়্যাল ইনফ্রাসফট প্রাইভেট লিমিটেড-এর লিকুইডেশন শুরুর আদেশ জারি করেছেন। অবশ্য লিকুইডেটর সেই আদেশ গ্রহণ করেছেন ২৬.১১.২০২৪ তারিখে। রয়্যাল ইনফ্রাসফট প্রাইভেট লিমিটেড-এর স্বার্থধারকদের প্রতি আহ্বান জানানো হচ্ছে যাতে তারা ওপরে দফা নং ১০-তে উল্লেখ করা ঠিকানায় লিকুইডেটরের কাছে ২৬.১২.২০২৪ তারিখের মধ্যে তাদের দাবির অনুকূলে প্রমাণ পেশ করেন। আর্থিক ঋণদাতারা কেবলমাত্র ইলেকট্রনিক উপায়ে তাঁদের দাবির অনুকূলে প্রমাণ দাখিল করবেন। বাকি সকল ঋণদাতা তাঁদের দাবির অনুকূলে প্রমাণ নিজে এসে, ডাক মাধ্যমে বা ইলেকট্রনিক উপায়ে দাখিল করতে পারবেন। দাবির অনুকূলে মিথ্যা বা বিভ্রান্তিকর প্রমাণ দাখিল করলে জরিমানা হতে পারে।		
শ্রীরাম মিত্তাল, তারিখ এবং স্থান: ২৯.১১.২০২৪ আইবিবিআই রেজিঃ নং: IBBI/PA-001/IP-P02276/2021-2022/13677 কলকাতা এএফএ নং: AA1/13677/02/300625/107187, ৩০.০৬.২০২৫ অবধি বৈধ		

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ROYAL INFRAISOFT PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	ROYAL INFRAISOFT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	02/06/2008
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Kolkata
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U45400WB2008PTC151300
5.	Address of the registered office and principal office (if any) of corporate debtor	207, Maharshi Debendra Road 3rd Floor, Room No. 64, Kolkata, West Bengal, India - 700007.
6.	Date of closure of Insolvency Resolution Process	04/11/2024
7.	Liquidation commencement date of corporate debtor	05/11/2024 (but order was received by the Liquidator on 26/11/2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Sriram Mittal- IBBI/IPA-001/IP-P02276/2021-2022/13677
9.	Address and e-mail of the liquidator, as registered with the Board	Sriram Mittal & Co, Room No 611, 6th Floor, P-41, Princep Street, Kolkata, West Bengal, 700072 srirammittal.ey@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	AAA Insolvency Professionals LLP, 15B, Ballygunge Circular Road, Mousumi Apartments, Ground Floor, Kolkata- 700019 rispl.liqui@gmail.com
11.	Last date for submission of claims	26/12/2024

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the **ROYAL INFRAISOFT PRIVATE LIMITED** on **05/11/2024** but order was received by the Liquidator on **26/11/2024**.

The stakeholders of **ROYAL INFRAISOFT PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **26/12/2024**, to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date and place: 29/11/2024
Kolkata

IBBI Regn. no.: IBBI/IPA-001/IP-P02276/2021-2022/13677
AFA No.: AA1/13677/02/300625/107187 valid till 30-06-2025

Sriram Mittal,



BENGALURU AIRPORT CITY LIMITED

Name and Address of the entity seeking Proposal:
BENGALURU AIRPORT CITY LIMITED
Administration Block,
Kempegowda International Airport,
Bengaluru - 560 300
Web: www.bengaluruairport.com

NOTICE TO EXPRESSION OF INTEREST (EOI)

S.No.	Tender Title	Short description of Scope of Work
1	Bengaluru Airport City – Infrastructure Development Works of Internal Roads 02, 06 & 07	Infrastructure Development works for Internal Roads (IR02, IR06 & IR07) including roadworks, dry & wet utility corridors, reinforced earth walls, storm water drains, road markings & signages, utilities protections, dismantling & allied works etc.

Pre Qualification Criteria & other Information: Available on BIAL website (Tenders bengaluruairport.com)). Reference No: **BACL/EOI/003**
Submission Due Date & Time for all the above: 11th December 2024 at 23.00 Hours.
Note: Any further Addendums to this EOI shall be made available in BIAL website.
Applicants who are interested shall express their interest through E-Mail: ramesh.hegde@bialairport.com or register and login to BIAL E-Tendring website (<https://www.bialtenders.com>) **Event ID: 3176**
Name and address of the entity seeking RFQ:
Head – Procurement & Contracts
Bengaluru Airport City Limited
Kempegowda International Airport
Devanahalli, Bengaluru - 560 300
Email for communication: ramesh.hegde@bialairport.com
Phone No: 080 – 6678 2203
www.bengaluruairport.com

LOST & FOUND

This is to inform that I, Satvik Kanoria residing at 12C, Judges Court Road, Arjun Enclave, Kolkata -700027, West Bengal, India had lost my Class X & Class XII Statement of Marks and Pass Certificates, the details are given below :-

Name of Applicant	Class	Index Number	Year of Passing	School name
Satvik Kanoria	X	T/4681/128	2013	St. Xavier's Collegiate School, Kolkata
Satvik Kanoria	XII	5619663	2015	St. Xavier's Collegiate School, Kolkata

If anybody finds, please contact at my address 12C, Judges Court Road, Arjun Enclave, Kolkata -700027, West Bengal, India
Date: 28.11.2024
Place : Kolkata

Tender Notice

Patashpur-1 Panchayat Samity invites e-Tender as follows:-

NIT No: & Date	Work description	Last date and time for receipt of bids through e-procurement
NIT-WBEO/Pat- 1/ NIT-06/2024-25 dt.12.09.2024 (2nd Call)	Upgradation of School Building of Barsankar Pry School Rs. 10,00,000/-	25/11/2024 to 09/12/2024

The details can be obtained from website www.wbtenders.gov.in
Sd/- Executive Officer
Patashpur-1 Panchayat Samity



बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
प्रागत महाराष्ट्र का उत्कर्ष
एक परिवार एक बैंक

BANK OF MAHARASHTRA
Branch - S P Mukherjee Road
31A, Santi Apartment, S P Mukherjee Road, Kolkata -700025
e-mail : bmgr715@mahabank.co.in

Without Prejudice [Rule-8 (1)] POSSESSION NOTICE

WHEREAS,
The undersigned being the Authorised Officer of the Bank of Maharashtra under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under Sub-Section (12) of Section 13 read with Rule 8 of the Security Interest (Enforcement) Rule, 2002, issued a Demand Notice dated 09/04/2024 calling upon the borrower 1) Mr. Julfikar Sekh and Rangila Bibi Housing Loan Borrowers to repay Rs. 21,31,180/- (Rs. Twenty One Lakh Thirty One Thousand One Hundred and Eighty only) plus future interest as per applicable rate w.e.f. 21.12.2023 and other charges within 60 days from the date of receipt of the said Notice.
The borrower having failed to repay the amount, Notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under section 13 (4) of the said Act read with Rule 8 of the said rules on this **26th day of November of the year 2024**.
The Borrowers' attention are invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.
The borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Bank of Maharashtra for an amount hereinabove mentioned.
The details of the properties mortgaged to the Bank and taken possession by the Bank are as follows:
1) DESCRIPTION OF THE MOVABLE PROPERTY
2) DESCRIPTION OF THE IMMOVABLE PROPERTY
Residential Property, details as under:
Mortgaged by : Mortgaged by Borrower Mortgager: - Mr. Julfikar Shekh Equitable mortgage of Flat measuring 1816 sq.ft. on entire second floor of a straight three storied standalone building situated at Mouza - Gazipur, Bishnupur, PO - Kanganberia, PS - Bishnupur, Pin Code -743503 under the jurisdiction and panchayat limit of Nahazari Gram Panchayat, District - South 24 Parganas, West Bengal.
CST/Survey No - JL No - 24, DAG No - LR 325, Khaitan No - LR 441, Mouza - Gazipur Bounded as : North : Arjun Das, East : 8 feet front Road, South : Sumanto Adhikary, West : Chani Das
Cersal Details :
Asset ID : 200037916561
Security interest ID : 400037982626
Security Interest Type Equitable Mortgage
Security Interest creation date in bank 26.02.2020
Security Interest Registration Date in CERSAI Portal : 17.03.2020
Nature of property : Residential Flat : Asset Description Entire Second Floor, Plot ID JL24 DAG 325 KH 441, Locality : Gazipur, District South 24 Parganas, State : West Bengal, Pin Code : 743503
Name of Borrower : Mr Julfikar Sekh, Charge holder Detail Bank of Maharashtra Branch/BSR/Office Code : 0230750
Date : 26.11.2024
Place : Kolkata
Authorised Officer, (Manish Kumar)
Chief Manager & Authorised Officer, Bank of Maharashtra, Kolkata

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF ROYAL INFRASOFT PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	ROYAL INFRASOFT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	02/06/2008
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Kolkata
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U45400WB2008PTC151300
5.	Address of the registered office and principal office (if any) of corporate debtor	207, Maharshi Debendra Road 3rd Floor, Room No. 64, Kolkata, West Bengal, India - 700007.
6.	Date of closure of Insolvency Resolution Process	04/11/2024
7.	Liquidation commencement date of corporate debtor	05/11/2024 (but order was received by the Liquidator on 26/11/2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Sriram Mittal- IBB/I/AA-001/JP-P02276/2021-2022/13677
9.	Address and e-mail of the liquidator, as registered with the Board	Sriram Mittal & Co, Room No 611, 6th Floor, P-41, Pinroop Street, Kolkata, West Bengal, 700072. srirammittal.ey@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	AAA Insolvency Professionals LLP, 15B, Ballygunge Circular Road, Mousumi Apartments, Ground Floor, Kolkata- 700019 rispl.liqui@gmail.com
11.	Last date for submission of claims	26/12/2024

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the **ROYAL INFRASOFT PRIVATE LIMITED** on 05/11/2024 but order was received by the Liquidator on 26/11/2024.
The stakeholders of **ROYAL INFRASOFT PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 26/12/2024, to the liquidator at the address mentioned against Item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.

Date and place: 29/11/2024
Kolkata

Sriram Mittal,
IBBI Regn. no.: IBB/I/AA-001/JP-P02276/2021-2022/13677
AFA No.: AA1/13677/02/300625/107187 valid till 30-06-2025



बैंक ऑफ़ इंडिया
Bank of India
Relationship Beyond Banking

BANK OF INDIA
BARASAT ZONAL OFFICE
Asset Recovery Department

2nd Floor, DD-2, Salt Lake, Sector 1, Bidhan Nagar, Kolkata - 700064

APPENDIX IV
[See Rule 8(4)]
POSSESSION NOTICE
(For Immovable Property)

Whereas,
The undersigned being the Authorised Officer of the Bank of India, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notice/s on the dates mentioned against each account calling upon the respective Borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s) / date of receipt of the said notice(s).
The Borrower(s) having failed to repay the amount, notices are hereby given to the Borrower(s) and the public in general that the undersigned has taken possession of the properties / secured assets described herein below in exercise of powers conferred on him/her under Sub-section (4) of Section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on the dates mentioned below against their names. The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealings with the property/ies will be subject to the charge of Bank of India for amounts and interest mentioned thereon.
The Borrower(s) attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the Secured Assets.

Name & Address of the Borrower/Proprietor/Partners Guarantor with Branch Name	Description of the Immovable Property	1) Date of Demand Notice 2) Date of Possession Notice 3) Amount Outstanding (Rs.)
BORROWER: Mr. Safiqul Islam Biswas & Mrs. Parmina Begam (Guarantor/Mortgagor) BRANCH: SUNDIPIKUR	a. All that part and parcel of bastu land ad-measuring 4.00 decimal along with residential building ad-measuring 1745 sq. ft. lying and situated at Mouza-Matikumra, Dag No. 542, JL No. 57, LR Kh. No. 695, Hal LR Kh. No. 2039, Within Chowrahi GP. in the name of Guarantor/Mortgagor Mrs. Parmina Begam, vide Deed No. 6786/2009 dated 29.12.2009. Butted and bounded by: On the North: By Vacant Land of Ala Uddin Biswas. On the South: By Vacant land of Safiqul Islam Biswas after the Prithiba to Barachampa Road. (As per reported by Md. Safiqul Islam Biswas H/O Parvina Begum). On the East: Existing Single storied building of Sariful Biswas. On the West: Existing Two Storied Building of Fajila Bibi.	1) 22/08/2024 2) 27/11/2024 3) Rs.15,42,280.77/- as on 20.08.2024 (in words Rupees Fifteen Lakh Forty Two Thousand Two Hundred Eighty rupee and paisa Seventy seven only) with further uncharged interest thereon
BORROWER: Mr. Safiqul Islam Biswas BRANCH: SUNDIPIKUR	a. All that part and parcel of bastu land ad-measuring 4.33 decimal along with partial residential construction having carpet area and measuring 1742 sq. ft. lying and situated at RS & LR Dag No. 196, LR Kh. No. 170, 189, Hal LR Kh. No. 1040 JL No. 53, Mouza- Sirazpur, Village-Sirajpur Burinhat, PO-Chakia, PS-Deganga, near Hasar More, under Chakia GP. 24 Pgs (N), vide Deed No. I-4858/2018 dated 29.06.2018 in the name of Mr.Safiqul Islam Biswas. Butted and bounded by: On the North: By under construction building of Nur Islam. On the South: By Open Land of Sahidul Islam. On the East: Chakia Road. On the West: By pond of Emdad Hossain.	1) 22/08/2024 2) 27/11/2024 3) Rs.20,84,440/- as on 20.08.2024 (in words Rupees Twenty Lakh Eighty four Thousand Four hundred forty rupee only) with further uncharged interest thereon

Place: Sundipukur
Date: 27/11/2024

Sd/- Chief Manager & Authorised Officer
Bank of India



बैंक ऑफ़ इंडिया
Bank of India
Relationship Beyond Banking

BANK OF INDIA
DHARAMTOLLA STREET BRANCH

50/2, Dharamtolla Street, Kolkata, Pin-700013

DEMAND NOTICE

NOTICE UO 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

The following borrowers & co-borrowers availed the below mentioned secured loans from **BANK OF INDIA** the loans of below mentioned borrowers & co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms & conditions of the respective loan agreements and had become irregular, their loans were classified as NPA's as per the RBI guidelines. Amounts due by them to **BANK OF INDIA** are mentioned in the following table and further interest on the said amounts shall also be payable as applicable and the same will be charged with effect from their respective dates.

a) Loan availed / Product b) Branch Name & Address c) Account No.	Name of Borrowers & Co-borrowers / Mortgagor	a) Outstanding dues Rs. b) Date of NPA c) Sanctioned Limit	Nature of Security / Details of Secured as Assets
a) STAR HOME LOAN b) Dharamtolla Street 50/2, Dharamtolla Street, Kolkata, Pin-700013 c) 400775110000039	Mr. Dinesh Kumar Yadav 81, B.B.Ganguly Street, Bowbazar, Kolkata- 700012	a) Rs.1182803.59 + interest b) 29-03-2024 c) Rs.1000000.00	Mortgage of Flat No. 4B, 4th Floor in building named "KRISHNA APARTMENT", Mouza- Jyanga, J.L. No. 16, Premises No. 28, Ashwininagar, Baguiati, Kolkata-700059.
a) STAR HOME LOAN b) Dharamtolla Street 50/2, Dharamtolla Street, Kolkata, Pin-700013 c) 400775110000091	Mr. Ranjeet Kumar Flat no.201, 2nd Floor, Tower Gangga, Godrej Prakriti, 187F/1, B.T. Road, Sodepur, Kolkata- 700115	a) Rs. 21,93,799.14 + interest b) 28-09-2024 c) Rs.23,08,116/-	Mortgage of Flat no.201, 2nd Floor in building named "Tower Gangga" in Godrej Prakriti, Mouza- Sukchar, J.L. no.7, Holding no.187F/1, Barrackpore Trunk road, ward no.14 of Panihati Municipality, P.S.-Khardah, Dist-North 24 Parganas, Kolkata-700115.

- As you have defaulted in repayment of your dues to the Bank under the said credit facilities, we have classified your account as Non-Performing Asset in accordance with the directions/guidelines issued by the Reserve Bank of India.
- For the reasons stated above, we hereby given you notice under Section 13(2) of the above noted Act and call upon you to discharge in full your liabilities by paying to the Bank sum of outstanding dues as on NPA Date with further interest thereon as per table compounded with monthly rests, and all costs, charges and expenses incurred by the Bank, till repayment by you within a period of 60 days from the date of this notice, failing which please note that we will entirely at your risks as to costs and consequences exercise the powers vested with the Bank under Section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, against the secured assets mentioned above.
- While we call upon you to discharge your liability as above by payment of the entire dues to the Bank together with applicable interest, all costs, charges and expenses incurred by the Bank till repayment and redeem the secured assets, within the period mentioned above, please take important note that as per section 13(8) of the SARFAESI Act, the right of redemption of secured assets will be available to you only till the date of publication of notice for public auction or inviting quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of the secured assets.
- The amounts realised from exercising the powers mentioned above, will firstly be applied in payment of all costs, charges and expenses which are incurred by us and/or any expenses incidental thereto, and secondly in discharge of the Bank's dues as mentioned above with contractual interest from the date of this notice till the date of actual realisation and the residue of the money, if any, after the Bank's entire dues (including under any of your other dues to the Bank whether as borrower or guarantor) are fully recovered, shall be paid to you.
- If the said dues are not fully recovered from the proceeds realised in the course of exercise of the said powers against the secured assets, we reserve our right to proceed against you and your other assets including by filing legal/recovery actions before Debts Recovery Tribunal/Courts, for recovery of the balance amount due along with all costs etc. incidental thereto from you.
- Please take note that as per Sub-section (13) of the aforesaid Act, after receipt of this notice, you are restrained from transferring or creating any encumbrances on the aforesaid secured assets whether by way of sale, lease, license, gift, mortgage or otherwise.
- The undersigned is a duly authorised officer of the Bank to issue this notice and exercise powers under Section 13 aforesaid Act.
- Needless to mention that this notice is addressed to you without prejudice to any other right or remedy available to the Bank.

Place: Kolkata
Date : 29-11-2024

Sd/- Chief Manager & Authorised Officer
Bank of India



Punjab State Power Corporation Limited

Regd. Office: PSEB Head Office, The Mall Patiala- 147001
Corporate Identity No. U40109PB2010SGC033813,
Website: www.pspcl.in Mobile No. 96461-22067

Short Term E-Tender Enq. No. 582/P-1/EMPW-12808 Dated: 27.11.2024

Dy Chief Engineer/ Headquarter (Procurement Cell-1) GGSSTP, Roopnagar invites E-Tender ID No. 2024. POWER, 130503, 1 To hire 06 No. drivers possessing heavy vehicle driving license for operation of fire tenders for fire fighting services in GGSSTP during a running contract on yearly basis round the clock in four shifts (03 shifts & General shifts) at Fire Fighting Cell under Operation Circle, GGSSTP, Rupnagar.
For detailed NIT & Tender Specification please refer to <https://eproc.punjab.gov.in> from 27.11.2024/ 05.00 PM onwards.
Note: Corrigendum & addendum, if any will be published online at <https://eproc.punjab.gov.in>
76155/12/3688/2023/39599 **RTP-127/24**



SBBI

Marketing & Communication Department, 9th Floor, Corporate Centre, State Bank Bhavan, Nariman Point, Mumbai - 400021

NOTICE INVITING BIDS

RFENE: CC/M&C/2024-25/2 Dated: 27.11.2024
Bids are invited by State Bank of India from the eligible bidders for Empanelment as Printing Agencies. For details, please visit 'Procurement News' at <https://www.bank.sbi> or <https://www.sbi.co.in> or visit etender portal at site - <https://etender.sbi/SBI> (Event Id: 32103)
Last date and time for submission of bids: 12.12.2024 up to 15:00hrs.
Bid Opening Date: 12.12.2024 at 16:00hrs.
Place: Mumbai **Deputy General Manager**
Date: 29.11.2024 **Marketing & Communication Department**



TATA

TATA CAPITAL HOUSING FINANCE LIMITED

Registered Address: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai – 400013.
Branch Address: TATA CAPITAL HOUSING FINANCE LIMITED, Avani Signature, 91/A/1 Park Street, Block No. 302, 3rd Floor, Kolkata - 700 016

NOTICE FOR SALE OF IMMOVABLE PROPERTY

(Under Rule 8(6) read with Rule 9(1) of the Security Interest (Enforcement) Rules 2002)
E-Auction Notice of 30 days for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002
Notice is hereby given to the public in general and in particular to the below mentioned Borrower and/ Co- Borrower, or their legal heirs/representatives (Borrowers) that the below described immovable property mortgaged to Tata Capital Housing Finance Ltd. (TCHFL), the Possession of which has been taken by the Authorised Officer of TCHFL, will be sold on 30-12-2024 on "As is where is" & "As is what is" and "Whatever there is" and without any recourse basis" for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any post-ponement/ discontinuance of the sale, the said secured asset / property shall be sold by E- Auction at 2.00 P.M. on the said 30-12-2024. The sealed envelope containing Demand Draft of EMD for participating in E- Auction shall be submitted to the Authorised Officer of the TCHFL on or before 28-12-2024 till 5.00 PM at Branch address **TATA CAPITAL HOUSING FINANCE LIMITED, Avani Signature, 91/A/1 Park Street, Block No. 302, 3rd Floor, Kolkata - 700 016**.
The sale of the Secured Asset/ Immoveable Property will be on "as is where condition is" as per brief particulars described herein below :

Sl. No	Loan A/c. No and Branch	Name of Borrower(s) / Co-borrower(s)/Legal Heir(s) / Legal Representative/ Guarantor(s)	Amount as per Demand Notice	Reserve Price	Earnest Money	Possession Types	O/s as on 27-11-2024
1.	9359630 & 9359460	Mr. VINAY ARORA & Mr. SHALINI SAHO	Rs.19,13,131/- is due and payable by you under Agreement no. 9359630 and an amount of Rs.15,50,302/- is due and payable by you under Agreement No. 9359460. Totaling to Rs.34,63,433/-	Rs. 49,72,000/- (Rupees Forty Nine Lakh Seventy Two Thousand Only)	Rs. 4,97,200/- (Rupees Four Lakh Ninety Seven Thousand Two Hundred Only)	Physical	Rs. 25,68,977/- is due and payable by you under Agreement no. 9359460 and an amount of Rs. 36,86,483/- (is due and payable by you under Agreement no. 9359630 Totaling to Rs. 62,55,460 -/-

DESCRIPTION OF THE IMMOVABLE PROPERTY: All That Piece And Parcel of Flat No 1D, On The First Floor At Block III, Measuring 1131 Sq.Ft Super Built Up Area Along With One Covered Car Parking Space Measuring An Area Of 120 Sq/Ft, Together With Undivided Proportionate Share In The Land Admeasuring 9 Cottahs 13 Chittaks, Lying And Situated At Mouza – Laskarhat Rs Dag Nos 141, 142, Khaitan No. 125 J.L. No. 11, P.S. Tiljala, District 24 Parganas (South), Being Premises No. 603, Laskarhat Kolkata 700034, Within The Limits Of Kolkata Municipal Corporation Ward No. 107.
Note : - 1) Society dues will have to be paid by Bidder to the Society.
2) The bidders are advised to conduct due diligence prior to submitting the bid. The responsibility of getting the sale certificate registered shall be of the successful bidder only.
At the Auction, the public generally is invited to submit their bid(s) personally. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the Immoveable Property sold.
The sale shall be subject to the conditions prescribed in the Security Interest (Enforcement) Rules, 2002 and to the following further conditions:
NOTE: The E-auction will take place through portal <https://sarfaesi.auctiontiger.net> on 30-12-2024 between 2.00 PM to 3.00 PM with limited extension of 5 minutes each.
TERMS AND CONDITION: 1. The particulars specified in the Schedule herein below have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in this proclamation. In the event of any dispute arising as to the amount bid, or as to the bidder, the Immoveable Property shall at once be given up to auction subject to the discretion of the Authorised Officer. 2. **The Immoveable Property shall not be sold below the Reserve Price.** 3. Bid Increment Amount will be: Rs.10,00,00/- (Rupees Ten Thousand Only) 4. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the "TATA CAPITAL HOUSING FINANCE LTD." Payable at Branch address. The Demand Drafts will be returned to the unsuccessful bidders after auction. For payment of EMD through NEFT/RTGS/IMPS, kindly contact Authorised Officer. 5. The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be in the discretion of the Authorised Officer to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. 6. For reasons recorded, it shall be in the discretion of the Authorised Officer to adjourn/discontinue the sale. 7. **Inspection of the Immoveable Property can be done on 20-12-2024 between 11 AM to 5.00 PM. with prior appointment.** 8. The person declared as a successful bidder shall, immediately after such declaration, deposit twenty-five per cent of the amount of purchase money/bid which would include EMD amount to the Authorised Officer within 24hrs and in default of such deposit, the property shall forthwith be put to fresh auction/Sale by private treaty. 9. In case the initial deposit is made as above, the balance amount of the purchase money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day, or if the 15th day be a Sunday or other holiday, then on the first day after the 15th day. 10. In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/Sale by private treaty. The deposit including EMD shall stand forfeited by TATA CAPITAL HOUSING FINANCE LTD and the defaulting purchaser shall lose all claims to the property. 11. Details of any encumbrances, known to the TATA CAPITAL HOUSING FINANCE LTD, to which the property is liable: as per table above. The Intending Bidder is advised to make their own independent inquiries regarding encumbrances on the property including statutory liabilities arising of property tax, electricity etc. 12. For any other details or for procedure online training on e-auction the prospective bidders may contact the Service Provider, M/s e-Procurement Technologies Limited (Auctiontiger), Address: B-705, Wall Street II, Opp. Orient Club, Near Gujrat College, Ellis Bridge, Ahmedabad – 380 006 Gujrat (India). Mob. : 8000232397 / 9173528727 & 9265562818/9265562821/079-6813 6842/6868 Email ID: support@auctiontiger.net & ramprasad@auctiontiger.net or Manish Bansal, Email id Manish.Bansal@tatacapital.com Authorised Officer Mobile No 8588983696. Please send your query on WhatsApp Number – 9999078669 13. TDS of 1% will be applicable and payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by highest bidder in the PAN of the owner/ borrower(s) and the copy of the challan shall be submitted to our company. 14. Please refer to the below link provided in secured creditor's website <http://surl.li/iamjqa> for the above details. 15. Kindly also visit the link: <https://www.tatacapital.com/property-disposal.html>.
Please Note - TCHFL has not engaged any broker/agent apart from the mentioned auctioning partner for sale/auction of this property. Interested parties should only contact the undersigned or the Authorised officer for all queries and enquiry in this matter.

Place: KOLKATA
Date: 29.11.2024

Sd/- Authorized Officer,
Tata Capital Housing Finance Ltd.



बैंक ऑफ़ इंडिया
Bank of India
Relationship Beyond Banking

BANK OF INDIA
ASSET RECOVERY DEPARTMENT
BARASAT ZONAL OFFICE

2nd Floor, DD-2, Salt Lake, Sector 1, Bidhan Nagar, Kolkata - 700064

E-AUCTION
TO BE HELD ON
31-12-2024

PUBLIC NOTICE FOR SALE OF IMMOVABLE PROPERTIES MORTGAGED TO THE BANK

Whereas, the Authorized Officer of Bank of India under the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (54 of 2002) & in exercise of powers conferred under Section 13(12) read with rules 8 & 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice, to borrowers/guarantors and Authorized Officer has taken possession of the properties described herein below. Offers are invited by the Authorized Officer under sub-rule 5 & 6 of rule 8 of the said Act by holding e-auction on the date, place and time mentioned. Public at large and borrowers and guarantors in general are being informed hereby that E-auction under SARFAESI Act in respect of under noted properties will be conducted for sale on the terms & conditions presented in the Security Interest (Enforcement) Rules 2002 and to the following conditions for realization of the Debts due to the Bank.

Name & Address of Borrowers / Guarantors with Branch Name	Description of the Property	Secured debt / Amount due (In Rs. Lakhs)	Date of Demand Notice & Date of Possession	Reserve Price (In Rs.) & Earnest Money Deposit (EMD, In Rs.)
ASHOKENAGAR BRANCH Borrower: Susmita Chakraborty Guarantor: Mr. Sandip Chakraborty Add: 813/1 Ashokenagar, PO/PS- Ashokenagar, North 24 Parganas, 743222	All that part & parcel of the property of land measuring an area about 2 Katta & building situated at Mouza Sherpur, J.L.No- 69, Dag No- R.S & L.R- 1287, LR Khaitan No- 4090, present LR Khaitan No- 4369, Hold No- 16/37/45 under Ashokenagar Kalyangarh Municipality/Title Deed No-I-2345 dated 27.06.2014).	Rs.12,29,947/- as on 27.11.2024 with further interest & charges	07.12.2023 & 23.02.2024 (Symbolic Possession)	Rs.23,63,000/- & Rs.2,36,300/-
KALYANI BRANCH Borrower: Rabindranath Ghosh Guarantor: Shila Ghosh Add: Plot No- 1143/2, K.B.M.G.S Colony, Kazipara, PO/PS- Chakdah, Dist- Nadia	All that part & parcel of immovable property comprising plot & land measuring 5 cottah/ 334.57 square meters & building situated at Plot No- 1143/2 K.B.M.G.S Colony Mouza- Kazipara J.L No-32 R.S dag No- 1074(P), Ward No-19, Holding No- 677 PO/PS- Chakdah under Chakdah Municipality and Dist- Nadia PIN- 741222/ Title Deed No- 1-129/2009).	Rs.9,87,886/- as on 27.11.2024 with further interest & charges	31.01.2023 & 11.05.2023 (Symbolic Possession)	Rs.24,18,000/- & Rs.2,41,800/-
KATIAHAT BRANCH Borrower: Malina Sarkar W/O- Manojit Sarkar Add: Choto Bankra, PO- Bara Bankra, North 24 pgnrs, PS- Swarnupnagar, PIN-743427	All the part & parcel of the property of land area measuring 3 decimals in the name of Mrs. Malina Sarkar & building situated at Vill- Choto Bankra, PO- Bara Bankra, PS- Swarnupnagar, Mouza- Choto Bankra, J.L.No- 42, re sa no- 26, touzi No- 173, LR Khaitan No- 656, own khaitan no- 2161, RS & LR Dag No-2104, Dist- North 24 parganas, PIN- 743247, West Bengal under the limit of Bankra Gokulpur Gram Panchayat.	Rs.17,56,561/- as on 27.11.2024 with further interest & charges	12.01.2023 & 10.10.2023 (Symbolic Possession)	Rs.13,60,000/- & Rs.1,36,000/-
KATIAHAT BRANCH Borrower: Mr. Subrata Biswas Add: Vill- Harishpur, PO- Banglani, PS- Swarnupnagar	All that part and parcel of the property of land measuring 4.59 decimal in the name of Mr. Subrata Biswas & building situated at Mouza- Banglani, J.L.No- 38, Touzi No- 649, R. S Khaitan No- 1594, L.R. Khaitan No- 4857 own Khaitan No- 20518, R.S & L.R. Dag No- 8407, PS- Swarnupnagar, Dist- North 24 Parganas.	Rs.24,54,111/- as on 27.11.2024 with further interest & charges	16.02.2024 & 14.05.2024 (Symbolic Possession)	Rs.9,31,000/- & Rs.93,100/-

TERMS & CONDITIONS:
(i) Auction sale / bidding would be only through "Online Electronic Bidding" process through the website <https://ebkray.in/>
(ii) Date and time of Auction 31.12.2024 between 11.00 a.m. to 05.00 p.m. for all properties, followed by unlimited extensions of 10 minutes each, viz the auction process would run for 120 minutes in first stance and in case a valid bid is received in last 10 minutes, the auction would get extended by another 10 minutes. The process would continue until there are no valid bids during last 10 minutes. Auction would commence at one notch